

THE

Dated 20.11.2014

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

699

700

HOUSE OF THE PEOPLE

Wednesday, 28th May, 1952

The House met at a Quarter Past Eight  
of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-23 A.M.

**Shri M. L. Dwivedi** (Hamirpur Distt): With reference to the incident which took place in the House yesterday, I want to know whether the Speaker, or the Chairman who conducted the proceedings, is entitled to ask an hon. Member not to speak in Hindi which is our *Rashtra Bhasha*...

**Mr. Speaker:** Order, order. He may see me in my chamber just to make me aware of the fact and then I will consider as to whether it is permissible to raise the question in the House.

**Shri M. L. Dwivedi:** But I would like to raise the question.....

**Mr. Speaker:** There is no question—he wants to raise some point which is not at all connected with the business of the day...

**Shri Velayudhan** (Quilon *cum* Mavelikkara—Reserved—Sch. Castes): What is it, Sir, the hon. Member wants to know?

**Mr. Speaker:** The House is not bound to know everything. I said to him that he may see me and tell me what the facts are and then if necessary I will inform the House; I do not wish to take the time of the House by bringing in all and sundry matters. So, that is over.

MOTION FOR ADJOURNMENT

FAST BY SWAMI SITARAM *re.* ANDHRA STATE

**Mr. Speaker:** I have received notice of an adjournment motion on the following subject: "The fast undertaken by Swami Sitaram demanding the formation of the Andhra province". There are two points involved in this. One is the question of the fast and the other is the formation of the Andhra province. If we take first the importance of the formation of the Andhra province, nobody can deny that the matter is of importance, but there is no question of urgency about it, because from time to time statements have been made in this House explaining the position and if hon. Members want an opportunity to discuss this question, they would get it during the course of the next few days. Thus, there is absolutely no urgency about it and that part goes off. On the question of the fast itself, I do not think that the fast of an individual could be recognised as a matter of such great importance that the House should discuss it. It is an individual affair and is a matter as between himself and those who go with him. I do not think I can give my consent to this adjournment motion.

**Shri Raghavaiah** (Ongole): This fast is connected with.....

**Mr. Speaker:** There is going to be no argument now on this question.

**Shri Nambiar** (Mayuram) May I make a submission with regard to this adjournment motion?

**Mr. Speaker:** No, not now. These submissions are many a time taken advantage of for ventilating exactly what ought not to be ventilated. The only question here is about admissibility, and not about the merits of the question. Hon. Members will clearly understand that I am not concerned with the merits at all.

31 P.S.D.

**Shri Vallatharas** (Pudukkottai): On a point of information, Sir.

**Mr. Speaker:** Not at present. That question is over. Now, I am going to another matter.

#### POINT OF PRIVILEGE

##### ARREST OF SHRI V. G. DESHPANDE

**Mr. Speaker:** As regards the question about the privilege of this House and its Members raised yesterday by Shri Chatterjee, I have already referred the matter to the Privileges Committee, as the House knows. Yesterday, after that was done, I received at 4-45 P.M. the following communication marked "Secret" from the District Magistrate of Delhi.

**An Hon. Member:** But it is secret.

**Mr. Speaker:** Yes, upto the time it was communicated to me it was secret, but I cannot keep it secret as between me and the House. It would have been secret had it reached me at a certain stage, but unfortunately it came to my hands at 4-45 P.M. This is how the letter reads:

"District Magistrate's Office, Delhi,  
May 27, 1952.

Dear Mr. Speaker,

I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 3 of the Preventive Detention Act of 1950 as amended to direct that Shri V. G. Deshpande, M. P., be detained. Shri V. G. Deshpande was accordingly taken into custody this morning and is at present lodged in the District Jail, Delhi. The communal situation in Delhi has been tense during the last three days over the intended celebration of an inter-communal marriage. Shri V. G. Deshpande, among others, took a leading part in organising and directing meetings and demonstrations which led to a breach of the peace on May the 26th. Their subsequent conduct in continuing to hold meetings and demonstrations was calculated further to provoke a breach of the peace and as such it was considered necessary to detain them in the interest of maintenance of public order.

Yours sincerely,

RAMESHWAR DAYAL."

Of course, the subject is not open to any discussion, but I mentioned this letter and its contents to the House merely for information. A reference has already been made to the

Privileges Committee and I am forwarding this letter also to that body. It will take this matter into consideration along with the other matters under investigation and then make its report.

**Dr. S. P. Mookerjee** (Calcutta South-East): When was this letter received?

**Mr. Speaker:** I said, at 4-45 P.M.

**Dr. S. P. Mookerjee:** Did your office receive it at about that time, or was it lying in your office?

**Mr. Speaker:** It came directly to me at my residence.

**Shri N. S. Nair** (Quilon *cum* Mavelikkara): What is the time of its despatch?

**Mr. Speaker:** It is dated the 27th and looking to its contents, obviously it was despatched after the arrest and after Shri Deshpande had been taken into custody.

**Dr. S. P. Mookerjee:** And after it was known that you had referred the matter to the Privileges Committee?

**Mr. Speaker:** I do not know whether it was known to him. It all depends upon whether the District Magistrate was watching the proceedings of this House from moment to moment. I do not know that. He may have known or he may not have known. Anyhow, it is for the Privileges Committee to enquire into the matter now.

**Shri R. K. Chaudhury** (Gauhati): May I know whether Shri Deshpande will be allowed to attend the sittings of the House if he desires to do so?

**Mr. Speaker:** Let us await the report of the Privileges Committee.

**Shri R. K. Chaudhury:** I am making an application to you now to permit him to attend the sittings of Parliament.

**Mr. Speaker:** Even if an application is made just now, I will await the report of the Committee. I have already instructed the Committee to expedite its work, and the first meeting of the Committee is going to be held today at 3-30 P.M.

#### COMMISSIONS OF INQUIRY BILL.

**The Minister of Home Affairs and States (Dr. Katju):** I beg to move for leave to introduce a Bill to provide for the appointment of Commissions